HIGH COURT OF HIMACHAL PRADESH, SHIMLA - 171 001

No. HHC/Admn.10 (155)/92-XVIII-

Dated 29.12.2017

CIRCULAR

All the District and Sessions Judges in the State of Himachal Pradesh are directed to monitor the timely disbursal of maintenance awarded by the Courts to the women and speedy execution of warrants in maintenance cases within their respective Civil and Sessions Divisions and submit quarterly report to the High Court in this regard.

The aforementioned instructions be adhered to in letter and spirit.

> BY ORDER REGISTRAR GENERAL

Endst. No. No. HHC/Admn.10 (155)/92-XVIII- Dated 28.12.2017

Copy forwarded for information to:

- The Principal Private Secretary to Hon'ble the Chief Justice, High 1. Court of H.P., Shimla.
- The Secretaries to all the Hon'ble Judges, High Court of H.P., 2.
- The Registrar(Vigilance), High Court of H.P., Shimla. 3.
- The Registrar(Judicial), High Court of H.P., Shimla. 4.
- The Registrar(Rules), High Court of H.P., Shimla. 5.
- The District and Sessions Judge (Leave/Training Reserve), High 6. Court of H.P., Shimla.
- All the District and Sessions Judges in H.P., for information and 7. necessary action.
- The Central Project Coordinator, High Court of H.P., Shimla. 8.
- Shri S.C. Barmma, Joint Secretary to the Government of India, 9. Ministry of Law and Justice, Department of Justice, Room No.4, Jaisalmer House, 26, Mansingh Road, New Delhi-110011 with reference to email dated 02.12.2017, for information.
- The Incharge NIC, High Court of H.P., Shimla, for uploading the 10. same on the official website of High Court of H.P.

Deputy Registrar (O&A)